

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 3973/2018

This the 17th day of October, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Manish Ranjan, Aged-49 years, Group 'B',
S/o Late Sh. Bakshi S. S. Sinha,
Working as Section Officer/Court Officer,
In CAT (P.B.) New Delhi.
R/o. Flat No. 403, Block A-1,
CPWD Multi Story Housing Complex,
Dev Nagar, Karol Bagh,
New Delhi – 110 005.

...Applicant

(By Advocate : Mr. Yogesh Sharma)

Versus

1. Union of India, through the Secretary,
Ministry of PPG & Pension, Department of
Personnel & Training, Govt. of India,
North Block, New Delhi.

2. The Principal Registrar,
Central Administrative Tribunal,
Principal Bench,
61/35, Copernicus Marg,
New Delhi.

....Respondents

(By Advocate : Shri Rohit Sehrawat for Shri Hanu Bhaskar)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant and Shri Rohit Sehrawat for Shri Hanu Bhaskar, learned counsel, on receipt of advance notice, on behalf of respondents.

2. The applicant, a Section Officer under the respondents has filed the instant OA seeking the following reliefs :-

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not counting the deputation period of the applicant for the purpose of granting Non-Functional scale is totally illegal, arbitrary and against the law and consequently pass an order directing the respondents to consider and grant the Non-Functional scale of the applicant w.e.f. 6.12.2017 in Grade Pay of Rs.5400/- after counting the deputation period service of the applicant as qualifying service by way of extending the benefit of judgment passed by the Hon’ble Tribunal, Calcutta Bench in OA No.1015/2013, Bombay Bench in OA No.52/2013 and Principal bench in OA No.3867/2015 with all the consequential benefits including the arrears of difference of pay and allowances.
- (ii) That the Hon’ble Tribunal may graciously be pleased to pass an order of quashing the condition put in the impugned order dated 12.4.2017 for not counting the service rendered on deputation basis for the purpose of Non Functional Grade/Scale.
- (iii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicant.”

3. It is submitted that the applicant made number of representations including Annexure-A/7 dated 12.01.2018,

ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure-A/7 representation of the applicant dated 12.01.2018, keeping in view the judgments filed along with the OA, and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.
5. Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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